

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) No(s). 12635-12636/2022

(Arising out of impugned final judgment and order dated 12-05-2022 in RP No. 584/2021 05-07-2021 in AA No. 45/2019 passed by the High Court Of M.P Principal Seat At Jabalpur)

M/S MODERN BUILDERS

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

Respondent(s)

(IA No. 98307/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 98308/2022 - EXEMPTION FROM FILING O.T.)

Date : 23-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Suryanarayana Singh, Sr. Adv.
Ms. Pragati Neekhra, AOR
Mr. Aditya Bhanu Neekhra, Adv.
Mr. Atul Dong, Adv.
Mr. Aniket Patel, Adv.

For Respondent(s) Mr. Saurabh Mishra, A.A.G.
Ms. Mrinal Gopal Elker, AOR
Mrs. Aarushi Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Submissions are heard.

Judgment reserved.

However, to enable the learned counsel appearing for the State of Madhya Pradesh to take instructions, list for directions on 9th August, 2024.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)